

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-727/2014

In the matter of :

Four Point Healthcare (P) Ltd.

..PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION :

Under Section 560 (6)

Order delivered on 27.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. M.A. Pandit, Advocate
For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present and seeks some more time to file the application for condonation of delay as directed by this Tribunal vide earlier order dated 28.9.2017. It is represented by the Ld. Counsel for the petitioner that though the applications accompanied with annexures along with proof of remittance of Rs.10,000/- for each petition were made ready and filed, however, due to technical query raised by the Registry, the said application was not taken on record by the Registry. Ld. Counsel for the petitioner represents that technical objections will be overcome and for which, some time may be granted.

Taking into consideration the submission, a week's time is granted to duly file the application for condonation of delay along with proof of remittance of the cost having deposited which was imposed vide previous order passed by this Tribunal ~~and~~ ^{after} rectification of defects.

Post the matter on or before the Learned Registrar on 10.11.2017 to ascertain compliances.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
27.10.2017